

ASSAM ACT XXIV OF 1953
THE GOALPARA TENANCY (EXTENSION TO
AUTONOMOUS DISTRICT OF
GARO HILLS) ACT, 1953

(Received the assent of the President on the 17th July 1953)

[Published in the *Assam Gazette*, dated the 22nd July 1953]

*An
Act*

*to extend the Goalpara Tenancy Act, 1929 to the Autonomous
district of Garo Hills.*

Preamble. WHEREAS it is expedient to extend the Goalpara Tenancy Assam Act I Act, 1929 to the permanently-settled areas of the Autonomous district of Garo Hills ;

It is hereby enacted as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Goalpara Tenancy (Extension to Autonomous District of Garo Hills) Act, 1953.

(2) It shall extend to the permanently-settled areas of the Autonomous district of Garo Hills hereinafter referred to as "the said areas" subject to notification under clause (a) of sub-paragraph (1) of paragraph 12 of the Sixth Schedule to the Constitution by the District Council of the said Autonomous District.

(3) It shall come into force at once.

Extension of Assam Act I of 1929. 2. All the provisions of the Goalpara Tenancy Act, 1929 shall apply to "the said areas" and shall be deemed to have come into force on the date of the commencement of this Act.

[Price *anna 1 or 1d.*]